

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Original Application No.26 of 2021

IN THE MATTER OF:

Tribunal on its own motion Suo Motu
based on the news item in The New
Indian Express Newspaper Dt. 23.01.2021,
"Biomedical waste dumped near Chennai's
Thiruneermalai Lake not removed even after a week"

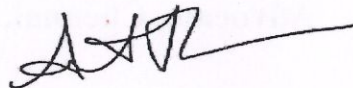
With

The Chief Secretary to
Govt. of Tamil Nadu,
And &ors.

.....Respondents

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**Advocate
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

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And &ors.

.....Respondents

REPORT FILED ON BEHALF OF THE FIFTH RESPONDENT
-TAMIL NADU POLLUTION CONTROL BOARD

I, K.Nalini, Daughter of Thiru.K.Krishnasamy, aged about 59 years, having office at No.76, Mount Salai, Guindy, Chennai - 600 032, do hereby solemnly affirm and sincerely state as follows:

1. I submit that I am working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am authorized to file this report on behalf of the fifth respondent, (TNPCB) and as such I am well acquainted with the facts of the case available from our office records.
2. It is respectfully submitted that as directed by the Hon'ble National Green Tribunal, SZ, Chennai on 24.7.2023,
3. *The State Pollution Control Board which has got the power to issue guidelines based on the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 is also directed to file a similar report*

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JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

regarding the handling of the biomedical waste and the collection of the same.

4. It is also suggested that the manufacturers of diapers for children and adults, sanitary napkins and other biomedical products may supply separate colour bags for the disposal of the same. The vehicles that carry biomedical waste also should be differently coloured with appropriate messages and signs on the top to make the people aware of the same.

3. It is respectfully informed & submitted that the following

I. VEHICLES CARRYING MEDICAL WASTE:

As per the CPCB revised guidelines for Common Bio Medical Waste Treatment and Disposal Facilities (CBMWTFs), 2016 in Para 12b (ix) of "The vehicle shall be labeled with the bio-hazard symbol (as per Schedule IV of the Bio Medical Waste Management Rules) and should display the name, address and contact telephone and mobile number of the CBWTF".

Part A

LABEL FOR BIO-MEDICAL WASTE CONTAINERS or BAGS



HANDLE WITH CARE

CYTOTOXIC HAZARD SYMBOL



HANDLE WITH CARE

II. COLLECTION OF NON-INSTITUTIONAL WASTE:

- i. As per the Schedule I of Part 2(12) of the BMWM Rules, 2016 the Bio-medical waste generated in households during healthcare activities shall be segregated as per these rules and handed over in separate bags or containers to municipal waste collectors. Urban Local Bodies shall have tie up with the common Bio-medical waste treatment and disposal facility to pickup this waste from the Material Recovery

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Facility (MRF) or from the house hold directly, for final disposal in the manner as prescribed in this Schedule.


- ii. As per the Rule 3 (17) of the Solid Waste Management Rules, 2016 “domestic hazardous waste” means discarded paint drums, pesticide cans, CFL bulbs, tube lights, expired medicines, broken mercury thermometers, used batteries, used needles and syringes and contaminated gauge, etc., generated at the household level.

III. SEGREGATION OF THE DOMESTIC HAZARDOUS WASTE:

- i. As per Rule 4 of the Solid Waste Management Rules, 2016 every waste generator shall segregate and store the waste generated by them in three separate streams namely bio-degradable, non bio-degradable and domestic hazardous wastes in suitable bins and handover segregated wastes to authorised waste pickers or waste collectors as per the direction or notification by the local authorities from time to time;
- ii. As per Rule 15 of the Solid Waste Management Rules, 2016 the local authorities and Panchayats shall establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal.

IV. TRANSPORTATION OF THE DOMESTIC HAZARDOUS WASTE AND COLOR/LOGO DESIGN FOR VEHICLES CARRYING DOMESTIC HAZARDOUS WASTE:

- i. As per the Rule 15(j) of the SWM, 2016 as amended, the local authorities and Panchayats shall ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility or as may be directed by the State Pollution Control Board or the Pollution Control Committee.


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 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

- ii. In this regard, TNPCB has issued directions vide proc. dated 12.12.2022 under section 5 of Environment (Protection) Act, 1986 to Directorate of Municipal Administration, Greater Chennai Corporation and the Commissionerate of Town Panchayats for collection, segregation and disposal of "Domestic Hazardous Waste" to the Common Bio Medical Waste Treatment Facility. However, no action taken report was received so far from the same.
- iii. Further, the Chairperson, TNPCB vide D.O. letter dated 21.12.2023 has requested the Principal Secretary to Govt., Municipal Administration and Water Supply department, Government of Tamil Nadu to issue necessary orders to the frontline workers for compliance of the directions dated 12.12.2022 and also to furnish the action taken report. So far, no reply has been received.
- iv. practice segregation of waste into Bio-degradable, non-biodegradable (recyclable and combustible), sanitary waste and domestic hazardous wastes at source;

V. AWARENESS REGARDING NON-INSTITUTIONAL WASTE DISPOSAL TO GENERAL PUBLIC:

- a. As per the Rule 15 (zg) of the Solid Waste Management Rules, 2016 the local authorities and Panchayats shall create public awareness through information, education and communication campaign and educate the waste generators on the following; namely: -
- b. The TNPCB has issued a press release on 02.03.2023 with respect to the Bio Medical Waste Management and responsibility of the local authorities in collection, storage and disposal of domestic hazardous waste generated at the household level.

VI. SANITARY NAPKINS AND DIAPERS

- i. As per the Rule 3(41) of the Solid Waste Management Rules, 2016 "sanitary waste" means wastes comprising of

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- used diapers, sanitary towels or napkins, tampons, condoms, incontinence sheets and any other similar waste;
- ii. As per the Rule 15(zg)(iv) of the Solid Waste Management Rules, 2016 The local authorities and Panchayats shall wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant for non- biodegradable waste;
 - iii. Part 7(iii) of the CPCB Guidelines for Management of Sanitary Waste, 2018 states that Segregated sanitary waste can be disposed by Incineration through authorized Common Bio Medical Waste Treatment Facilities. An authorized waste picker by local authorities (as per Solid Waste Management Rules, 2016) can provide such services on commercial basis. The SPCBs/PCCs may authorize Common Bio Medical Waste Treatment and Disposal Facility to receive sanitary waste from such service providers, only in case the existing Common Bio Medical Waste Treatment and Disposal Facility have adequate capacity to dispose the same.
4. It is respectfully submitted that the following actions are being taken by the 5th respondent (TNPCB)

I. AWARENESS AMONG PEOPLE AND SCHOOL STUDENTS WITH RESPECT TO BIO MEDICAL WASTE MANAGEMENT:

- a. Press releases on awareness with respect to Bio Medical Waste Management are issued regularly by the TNPCB in both English and Tamil.
- b. Around 234 workshops/trainings were conducted during the year 2023 regarding Bio Medical Waste Management by the TNPCB at the district level.

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- c. About 1117 training programmes have been conducted by the Health Care Facilities in the year 2023 to the personnels/people involved in handling of BMW.

II. EFFECTIVE MANAGEMENT OF BIO MEDICAL WASTE IN THE STATE:

- d. Segregation of Bio Medical Waste as per the colour coding at the source is strictly being monitored as per the Bio Medical Waste Management Rules, 2016.
- e. All the vehicles carrying Bio Medical Waste are fitted with GPS for tracking as per the CPCB Guidelines for Common Bio Medical Waste Treatment and Disposal Facilities, 2016 and the same is being monitored through regular inspections and verification of records.
- f. TNPCB has developed an Online Bio Medical Waste Management System web portal/ mobile app for tracking of Bio Medical Waste from source (through pick up request by HCFs) to its final disposal and treatment by Common Bio Medical Waste Treatment and Disposal Facilities.
- g. Regular stack survey and ROA of the Effluent Treatment Plant in the Common Bio Medical Waste Treatment and Disposal Facilities is being conducted by the TNPCB.

III. DOMESTIC HAZARDOUS WASTE

- a. TNPCB has issued directions vide proc. dated 12.12.2022 (Annexure I) under section 5 of E(P) Act, 1986 to Directorate of Municipal Administration, Greater Chennai Corporation and the Commissionerate of Town Panchayats for collection, segregation and disposal of "Domestic Hazardous Waste" to the CBMWTF. However, no action taken report was received so far from the same.
- b. The Chairperson, TNPCB vide D.O. letter dated 21.12.2023(Annexure II) has requested the Principal Secretary to Govt., Municipal Administration and Water Supply department, GoTN to issue necessary orders to the

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 TAMIL NADU POLLUTION CONTROL BOARD
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 CHENNAI-600 032.

frontline workers for compliance of the directions dated 12.12.2022 and also to furnish the action taken report. So far, no reply has been received.

- c. The TNPCB has issued a press release on 02.03.2023 with respect to the Bio Medical Waste Management and responsibility of the local authorities in collection, storage and disposal of domestic hazardous waste generated at the household level (Annexure III).
5. It is respectfully submitted that, a meeting was conducted on 29.11.2024 by the TNPCB with Directorate of Municipal Administration; the Commissionerate of Town Panchayats; the Greater Chennai Corporation; The Directorate of Rural Development and Panchayat Raj and all the Common Bio Medical Waste Treatment Facilities regarding Domestic Hazardous Management in State and status of compliance of the direction dated 12.12.2022 (Annexure IV). The Authorities of Local Bodies are requested to provide the list of the Common Bio Medical Waste Treatment Facilities (CBMWTFs), Hazardous Waste Disposal Facilities (TSDFs) and E waste recyclers along with contact details and coverage area. Accordingly, the contact details of the Hazardous Waste Disposal Facilities (TSDFs), Common Bio Medical Waste Treatment Facilities and registered E-Waste recyclers lists sent to the Directorate of Municipal Administration, Greater Chennai Corporation, Directorate of Town Panchayat Raj, Commissionerate of Rural Development and Panchayat Raj vide letter dated:13.12.2024 (Annexure V) also requested to comply with the directions dated 12.12.2022 and to furnish the action taken report to the Board.

Therefore, it is humbly prayed that this Hon'ble National Green Tribunal, SZ may be pleased to pass an order or such further or other orders as this Hon'ble Tribunal may deem fit and proper and thus render justice.

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JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

VERIFICATION

I, K.Nalini, Daughter of Thiru.K.Krishnasamy, working as Joint Chief Environmental Engineer, TNPCB, having office at No.76, Mount Salai, Guindy, Chennai 600 032, do hereby verify that the contents of above are true to the best of my knowledge through records.

K.Nalini
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

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By Speed Post



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TAMIL NADU POLLUTION CONTROL BOARD

Proc. No. T1/TNPCB/SWM & BMW/M.F.028409/2022, Dated: 12.12.2022

Sub: TNPCB – Compliance of the provisions of Solid Waste Management, 2016 & Bio-Medical Waste Management, 2016 – Domestic hazardous waste segregation and disposal- Duties of the local Authorities- Directions under section 5 of E(P) Act, 1986 -issued- Reg.

Ref: 1. Solid Waste Management Rules, 2016 as amended
2. Bio medical Waste Management Rules, 2016 as amended

Whereas, the Solid Waste Management Rules, 2016 as amended, states that "domestic hazardous waste" means discarded paint drums, pesticide cans, CFL bulbs, tube lights, expired medicines, broken mercury thermometers, used batteries, used needles and syringes and contaminated gauge, etc., generated at the household level.

Whereas, Rule 4(1(a)) of the Solid Waste Management Rules, 2016 as amended, prescribes that every waste generator shall segregate and store the waste generated by them in three separate streams namely bio-degradable, non biodegradable and domestic hazardous wastes in suitable bins and handover segregated wastes to authorized waste pickers or waste collectors as per the direction or notification by the local authorities from time to time.

Whereas, Rule 15(b) of the Solid Waste Management Rules, 2016 as amended, prescribes that the local authorities and Panchayats shall arrange for door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non residential premises. From multi-storage buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location.

Whereas, Rule 15(j) of the Solid Waste Management Rules, 2016 as amended, prescribes that the local authorities and Panchayats shall ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility or as may be directed by the State Pollution Control Board or the Pollution Control Committee

Whereas, Rule 16(5) of the Solid Waste Management Rules, 2016 as amended, prescribes that the State Pollution Control Board or the Pollution Control Committee may give directions to local bodies for safe handling and disposal of domestic hazardous waste deposited by the waste generators at hazardous waste deposition facilities.

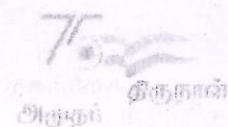
Whereas, the BMWM Rules, 2016 prescribes that Bio Medical wastes shall be segregated according to the colour-coded bags as given in Schedule-I of the BMWM Rules, 2016.

Whereas, Rule 7(2) of the BMWM Rules, 2016 as amended, the BMW shall be segregated and handed over to common bio-medical waste treatment facility for treatment, processing and final disposal.

Whereas it is contemplated that the domestic hazardous waste generated at the household level, hostels, old age homes etc., are not segregated and disposed in accordance with the provision of the SWM Rules, 2016 and BMWM Rules, 2016.

Therefore, in exercise of the powers conferred under Section 5 of the Environment Protection Act, 1986, the Board hereby issues the following directions to all the local bodies and to furnish the action taken report to the Board within 60 days.

1. All the local bodies shall comply with the provisions of Bio Medical waste (Management) Rules 2016 and Solid Waste Management Rules, 2016 as amended.
2. All the local bodies shall ensure segregation of domestic hazardous waste as per the provisions of SWM Rules, 2016
3. All the local bodies shall earmark separate storage area in the processing facilities for storage of domestic hazardous waste.
4. All the local bodies shall adopt the colour coding system as per the BMWM Rules, 2016 for bags and containers for storage and disposal of BMW to the CBMWTFs for further treatment and disposal.
5. All the local bodies shall execute and possess valid agreement with the nearby Common Bio-medical Waste Treatment and Disposal Facility (list of CBMWTFs enclosed as Annexure) at all times.



TAMIL NADU POLLUTION CONTROL BOARD

6. All the local bodies shall maintain log book for segregation and disposal of quantity of bio medical waste in terms of types of BMW categories in Kgs disposed to the Common Bio medical Waste Treatment Facility & Disposal Facility for treatment and disposal.

The receipt of this proceeding shall be acknowledged.

Sd/xxxx
Chairperson

To

1. The Director of Municipal Administration,
Urban Administrative Building Society,
Raja Annamalaipuram, MRC Nagar,
Chennai – 600 028.
2. The Commissioner,
Greater Chennai Corporation,
Ripon Building,
Chennai – 600 003.
3. The Commissionerate of Town Panchayats, Urban Administrative Building
Society, Raja Annamalaipuram, MRC Nagar
Chennai – 600 028.

Copy submitted to

1. The Additional Chief Secretary to the Government,
Municipal Administration & Water Supply Department,
Secretariat, Chennai-600009
2. The Additional Chief Secretary to the Government,
Environment, Climate Change & Forests Department,
Secretariat, Chennai – 600 009.
3. The Principal Secretary to Government,
Rural Development and Panchayat Raj Department,
Secretariat, Chennai – 600 009.

Copy to

1. All the CBMWTFs (list enclosed)
2. All The Joint Chief Environmental Engineers,
Tamil Nadu Pollution Control Board.
3. All The District Environmental Engineers,
Tamil Nadu Pollution Control Board.
4. File Copy

For Chairperson



TAMILNADU POLLUTION CONTROL BOARD

Dr. JAYANTHI. M, IFS.,
Chairperson

D.O.Letter No.T3/TNPCB/LAW/LA-III/NGT(PB)/F.013748/2023-1 Dated 21.12.2023

Dear Dr. Karthikeyan,

Sub: TNPCB – Compliance of the provisions of Solid Waste Management, 2016 & Bio-Medical Waste Management, 2016 – Minutes of the first meeting of the State Level Committee as constituted in G.O.(Rt.) No.597 dated 16.08.2022 held on 27.12.2022 – Domestic hazardous waste segregation and disposal – Duties of the local Authorities – Directions issued under Section 5 of Environment (Protection) Act, 1986 on 12.12.2022 – Action taken report requested – Regarding.

- Ref: 1. Solid Waste Management Rules, 2016 as amended.
2. Proceedings No.T1/TNPCB/SWM & BMW/F.028409/2022 dated 12.12.2022 (Copy enclosed).
3. Letter No.T1/TNPCB/LAW/LA-III/NGT (PB)/F.013748/BMW/2023 dated 06.02.2023 enclosing Minutes of the first meeting of the State Level Committee as constituted in G.O.(Rt.) No.597 dated 16.08.2022 held on 27.12.2022 at Secretariat, Chennai- 600 009 (Copy enclosed).
4. Letter No.T3/ TNPCB/ F.013748/ F.028409/ BMW/ 2023 dated 21.03.2023.

In the reference 2nd cited, TNPCB had issued directions for compliance with the provisions of the Bio-Medical Waste (Management) Rules 2016 and Solid Waste Management Rules, 2016 as amended. However, no action taken report received so far from your organization.

Rule 15(j) of the Solid Waste Management Rules, 2016 as amended, emphasizes that the local authorities and Panchayats shall ensure safe storage and transportation of the domestic hazardous waste to the authorized hazardous waste disposal facility in the State of Tamil Nadu or as may be directed by the State Pollution Control Board, etc.

Further, during the first meeting of the State Level Committee, cited under reference 3rd cited, held with the Principal Secretary, Health & Family Welfare Department, Government of Tamil Nadu had requested MA&WS Department to instruct the frontline workers of their organization to ensure proper segregation of domestic hazardous waste (expired medicines, used syringes, gauges etc.) from households, old age homes, hostels, gated communities, etc., and also not to mix the same along with the Municipal Solid Waste. In this regard, the TNPCB, vide reference 4th cited has requested the MA&WS Department to issue further necessary instructions to the Directorate of Municipal Administration, the

No. 76, Mount Salai, Guindy, Chennai - 600 032. Phone : 044 - 2235 3076
Email : chairman@tnpcb.gov.in

e reference 3rd cited, wherein certain directions
to all the local bodies regarding
aste (Management)

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.2.

Greater Chennai Corporation & the Commissionerate of Town Panchayats for compliance with the directions dated 12.12.2022 within a period of **60 days** and to furnish the action taken report to the Board.

Therefore, I request you to bestow your personal attention in this matter and issue necessary orders to your frontline workers for compliance of the directions dated 12.12.2022 and also to furnish the action taken report so far to the Board.

As the second meeting of the State Level Committee is proposed to be convened shortly, the action taken details may be informed at the earliest in this regard.

Your intervention in this regard is highly solicited.

Best wishes

Yours sincerely,

Jayanthi M
(JAYANTHI. M)

Encl.: As above

To
Dr. D. KARTHIKEYAN, I.A.S.,
Principal Secretary to Government,
Municipal Administration and Water Supply Department,
Secretariat, Chennai - 600 009.

P.R.No: 417

Date: 01.03.2023

Tamil Nadu Pollution Control Board**Press release****Bio-Medical Waste Management**

The Bio-Medical Waste Management (BMWM) Rules, 2016 notified by MoEF & CC to improve the collection, segregation, processing, treatment and disposal of these bio-medical wastes in an environmentally sound management thereby, reducing the bio- medical waste generation and its impact on the environment.

The TNPCB is the prescribed authority for implementation/enforcement of the provisions of these rules.

As per the rules, the infectious Bio-Medical Wastes (BMW) generated from the Health Care Facilities (HCFs) shall be segregated, stored and handed over to Common Bio-Medical Waste Treatment Facilities (CBMWTFs) for treatment and disposal and the infectious BMW shall not be stored beyond a period of forty eight hours.

The TNPCB has already issued various instructions to all the stake holders for proper handling of biomedical wastes as per the Rules. However, frequent complaints are received through newspapers and media on illegal disposal of BMW along the roads/river banks, water bodies, secluded areas etc.

Expired medicines, broken mercury thermometers, used needles and syringes and contaminated gauge, etc., generated at the household level are defined as "domestic hazardous waste" as per the Solid Waste Management Rules, 2016 as amended. Domestic Hazardous Wastes substances are potentially dangerous to the environment and health.

The local authorities and Panchayats shall ensure proper storage and transportation of the Domestic Hazardous Waste (BMW) to the Common Bio Medical Waste Treatment and Disposal Facility. The local bodies shall create awareness among the public about the ill effects of improper disposal of Domestic Hazardous

Local bodies regarding
ste (Management) Rules 2016 and Solid Waste
nded with respect to the "Domestic Hazardous

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2. OA No. 04 of 2022
3. OA no 74

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Waste and the local bodies shall take action on the violators involved in the disposal of Bio Medical Waste in the Municipal Solid Wastes under local body Act.

Hence, all the HCFs and local bodies are strictly instructed to ensure proper segregation, storage and disposal of BMW to the CBMWTFs only and the CBMWTFs shall ensure no unauthorised disposal of BMW, failing which stringent action will be initiated by the TNPCB against the violators.

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தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்**செய்தி வெளியீடு****மருத்துவ கழிவுகள் மேலாண்மை**

சுற்றுச்சூழல் வனம் மற்றும் சூழல் மாறுபாடு அமைச்சகம், மருத்துவ கழிவுகளை முறையாக சேகரித்து, பிரித்து, சுத்திகரித்து மற்றும் அகற்றுவதற்காக மருத்துவ கழிவுகள் மேலாண்மை விதிகள், 2016 ஐ அறிவிக்கை செய்தது. இவ்விதிகளை பின்பற்றுவதன் மூலம் மருத்துவ கழிவுகளின் உற்பத்தியையும் மற்றும் சுற்றுச்சூழலுக்கு ஏற்படும் தாக்கத்தை குறைத்திட இயலும். இவ்விதிகளை அமல்படுத்த/செயல்படுத்துவதற்கான அதிகாரம் தமிழ்நாடு மாசு கட்டுப்பாடு வாரியத்திடம் உள்ளது.

இவ்விதிகளின் படி, மருத்துவமனைகளிலிருந்து உருவாகும் மருத்துவ கழிவுகள் முறையாக பிரித்து, சேமித்து, பொது மருத்துவ கழிவு சுத்திகரிப்பு நிலையத்திடம் சுத்திகரிப்பு செய்வதற்காக ஒப்படைக்க வேண்டும். மேலும், தொற்று ஏற்படுத்த சூடிய மருத்துவ கழிவுகளை 48 மணி நேரத்திற்கு மிகாமல் சேமித்தல் கூடாது.

தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம், மருத்துவக் கழிவுகளை முறையாக கையாளுவதற்காக அனைத்து மருத்துவமனைகள், உள்ளாட்சி அமைப்புகள், சுகாதாரத்துறை மற்றும் தொடர்புடைய துறைகளுக்கு பல்வேறு அறிவுறுத்தல்கள் வழங்கப்பட்டுள்ளது. இருப்பினும், செய்தித்தாள்கள் மற்றும் ஊடகங்கள் வாயிலாக மருத்துவ கழிவுகளை சாலைகள், ஆற்றங்கரைகள், நீர் நிலைகள் மறைவான ஒதுங்கிய பகுதிகளில் சட்ட விரோதமாக கொட்டுவது தொடர்பாக தொடர்ந்து பல்வேறு புகார்கள் பெறப்படுகின்றன.

வீடுகள், விடுதிகள், முதியோர் இல்லங்கள் போன்றவற்றிலிருந்து உருவாகும் காலாவதியான மருந்துகள், உடைந்த பாதரச வெப்பமானிகள், பயன்படுத்தப்பட்ட ஊசிகள் மற்றும் சிரிஞ்ச்கள் மற்றும் அசுத்தமான கேஜ் (gauge) போன்றவை, திடக்கழிவு மேலாண்மை விதிகள், 2016 இன் படி, "வீட்டு அபாயகரமான கழிவுகள்" என வரையறுக்கப்பட்டுள்ளன. இக்கழிவுகளை

and attention to the reference 3rd cited, wherein certain directions under
Act were issued to all the local bodies regarding compliance with the
Bio Medical Waste (Management) Rules 2016 and Solid Waste
es, 2016 as amended with respect to the "Dom..."

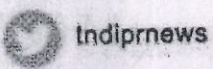
முறையாக சேமித்து பொது மருத்துவக் கழிவு சுத்திகரிப்பு நிலையத்திடம் ஒப்படைக்க வேண்டும். இக்கழிவுகள் சுற்றுச்சூழலுக்கும் ஆரோக்கியத்துக்கும் ஆபத்தானவையாகும் மற்ற கழிவுகளுடன் நேரடியாக சேர்வதன் மூலம் பண்புகளில் மாற்றங்களைத் தூண்டலாம்.

உள்ளாட்சி அமைப்புகள், வீடுகள், விடுதிகளிலிருந்து உருவாகும் மருத்துவ மற்றும் திட கழிவுகளை முறையற்ற முறையில் அகற்றுவதால் ஏற்படும் தீமைகள் குறித்து பொதுமக்களிடம் விழிப்புணர்வு ஏற்படுத்துவதுடன், அத்துமீறுபவர்களின் மீது உள்ளாட்சி அமைப்புகள் உள்ளாட்சி அமைப்பு சட்டத்தின் கீழ் நடவடிக்கை எடுக்க வேண்டும்.

எனவே, அனைத்து மருத்துவமனைகள், உள்ளாட்சி அமைப்புகள், மருத்துவ கழிவுகளை முறையாக பிரித்து, சேமித்து பொது மருத்துவ கழிவு சுத்திகரிப்பு நிலையத்திடம் மட்டும் ஒப்படைக்க வேண்டும். மேலும், அங்கீகரிக்கப்படாத முறையில் மருத்துவ கழிவுகளை அகற்றுவதை தவிர்க்க உறுதி செய்ய வேண்டும். அவ்வாறு விதிகளை பின்பற்றாமல் மீறுபவர்கள் மீது கடுமையான நடவடிக்கை எடுக்கப்படும் என தமிழ்நாடு மாசு, கட்டுப்பாடு வாரியம் தெரிவித்துள்ளது.

வெளியீடு: இயக்குநர், செய்தி மக்கள் தொடர்புத்துறை, சென்னை-9

அரசின் செய்திகளை உடனுக்குடன் தெரிந்துகொள்ள :



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Annexure - IV
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TAMIL NADU POLLUTION CONTROL BOARD



MINUTES OF MEETING ON DOMESTIC HAZARDOUS WASTE MANAGEMENT (O.A. 26 OF 2021) WITH LOCAL BODIES AND CBMWTFs HELD ON 29.11.2024 AT 03:00 PM AT CORPORATE OFFICE, TNPCB, CHENNAI

Board Officials:

1. Dr.S.Rajendiran, Environmental Engineer, TNPCB, Chennai
2. Dr. K. Deivanai, Environmental Engineer, TNPCB, Chennai
3. Sasirega N, Assistant Engineer, TNPCB, Chennai
4. J.S.V. Soundarya, Environmental Scientist, TNPCB, Chennai
5. Abdul Jabbar M, Assistant Engineer, TNPCB, Chennai
6. R. Renuka Devi, Law consultant, TNPCB, Chennai

Representatives of the Local bodies (DMA, DTP, GCC and DRD&PR):

- I. Directorate of Town Panchayats:
 - K. Vaithiyalingam, Executive Engineer, O/o DTP, Chennai
- II. Directorate of Municipal Administration:
 - J. Arockia Anbarasi, AEE, O/o DMA, Chennai
 - Dr. P. Balakrishnan, PMU, SBME. O/o DMA, Chennai
- III. Directorate of Rural Development and Panchayat Raj:
 - J. Manivannan, Assistant Director, DRD&PR, Chennai
 - S. Giridharan, State Consultant-SBM(G), DRD&PR, Chennai
- IV. Greater Chennai Corporation:
 - S.R. Balasubramaniam, Executive Engineer, SWM/GCC, Chennai
 - Dr. S. Banumathi, City Medical Officer, MSD/GCC, Chennai
 - S. Karthik, PIU-SBM, GCC, Chennai

Representatives of the Common Bio Medical Waste Treatment Facilities-

attended through VC

At the outset, the Environmental Engineer, TNPCB welcomed the representatives of the local bodies namely, Directorate of Municipal Administration, Directorate of Town Panchayats, Greater Chennai Corporation and Directorate of Rural Development and Panchayat Raj and briefed on the agenda of the meeting.

In this regard, the following were discussed during the meeting:

1. The EE, TNPCB requested each department to mention/deliver on the steps taken/ compliance to the Directions issued by the TNPCB dated 12.12.2022 with respect to Domestic Hazardous Waste (DHW) management in the State.

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

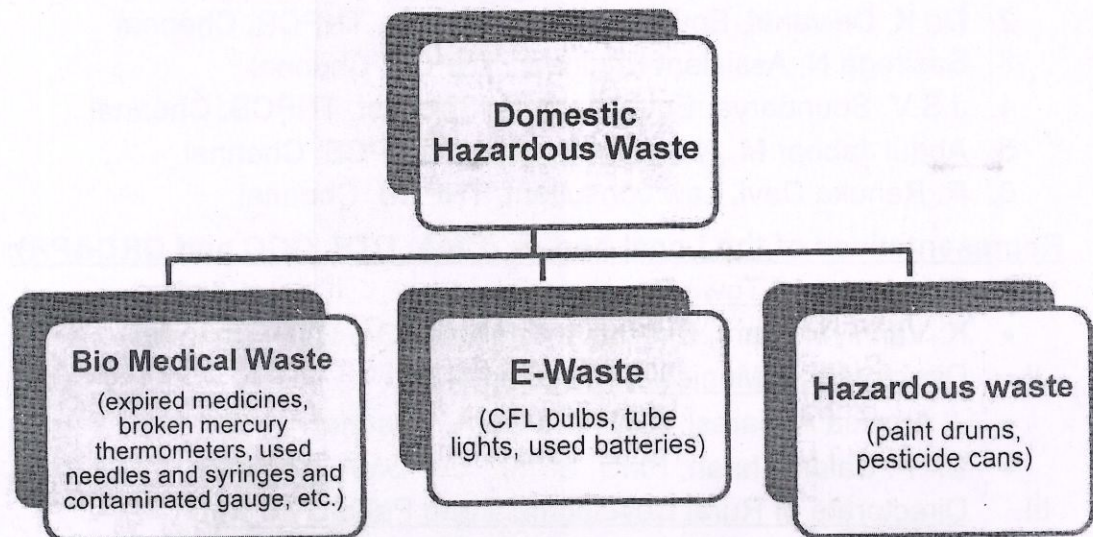
Tel : 044-22353134 - 139 Fax : 044-22353068

Email : tnpceb-chn@gov.in Web : tnpceb.gov.in

das was received

17/12
சென்னை மாநகராட்சி

2. The EE, TNPCB has briefed on the definition of the DHW as per the SWM Rules, 2016 as amended and stated that the same can be divided into three types namely Bio Medical Waste, E-Waste and Hazardous waste.



3. The officials of the DRD&PR and DTP expressed the difficulties in segregation of the DHW from the mixed waste due to lack of public awareness.
4. The officials of DMA stated that they are currently practising segregation of BMW collected within the DHW at some locations in Chennai and the same is being disposed through the CBMWTFs G.J. Multiclave and Re Sustainability IWM Solutions Limited, Chengalpattu.
5. The officials of GCC stated that they are having difficulties in disposal of E-waste and hazardous waste within the DHW collected & segregated from the households as no vendor has been identified for the same. In this regard, it was requested that the TNPCB may provide the list of vendors/Facilities for disposal of the same along with contact details.
6. The officials of DRD&PR have suggested that clustering and collection of DHW from the Micro Composting Centres, where the DHW is being segregated, shall be done on need basis as the generation of the same is very minimal.
7. The representatives of the CBMWTFs have raised their concerns with respect to improper segregation of the DHW from Municipal Solid Waste in the collection centres/MRFs of the local bodies, the segregated DHW if any is not being weighed while handing over the same to the CBMWTF. Also, it was mentioned that there are issues with respect to settlements of bills and payments for collection and disposal of the same.



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TAMIL NADU POLLUTION CONTROL BOARD



8. The officials of TNPCB have sought information on the information, education & communication (IEC) activities being conducted by the local bodies in creating awareness among the public regarding segregation and harmful effects of the DHW. The officials of the Directorates stated that IEC activities w.r.t segregation of Solid Waste and awareness on SUP ban are being carried out in the schools and other places. However, there is need to create awareness among the public with respect to DHW. The officials suggested that awareness through media, social media with catchy quotes and animated videos pertaining to segregation of DHW shall be given. The TNPCB officials have suggested the local bodies to carry out the same in gated communities as a first step.
9. The officials of DRD&PR have suggested that the CBMWTFs may provide training regarding colour coded segregation and storage of DHW from Municipal Solid Waste to the workers at the MCFs/MRFs.

After detailed deliberations, the following action points for various departments has been recommended:

- i. List of the Common Bio Medical Waste Treatment Facilities (CBMWTFs), Hazardous Waste Disposal Facilities (TSDFs) and E waste recyclers along with contact details and coverage area shall be furnished by the TNPCB to the local bodies .

{Action: TNPCB}

- ii. List of nodal officers along with contact details for each division/ zone to be furnished by the local bodies to the TNPCB.

{Action: DMA (7 Regional Offices), DTP (17 zonal offices), GCC and DRD&PR (District level)}

- iii. The CBMWTFs/ Common TSDFs shall contact the respective regional/zonal heads for entering into an agreement regarding collection and disposal of DHW.

{Action: CBMWTFs/ Common TSDFs}

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 044-22353134 - 139 Fax : 044-22353068

Email : tnpceb-chn@gov.in Web : tnpceb.gov.in

Waste along
has been
was received so far.

Signature
17/12

சென்னை மாநகராட்சி
சுற்றுச்சூழல் தடுப்பு
மேலாட்சி அலுவலகம்

2. The EE, TNPCB has briefed on the definition of the DHW
Rules, 2016 as amended

iv. Awareness (IEC activities) on DHW management and segregation shall be created through media among the general public/school students.

{Action: DMA, DTP, GCC and DRD&PR}

v. Action taken report on awareness activities and the data pertaining about collection, segregation and disposal of DHW and its types needs to be furnished to TNPCB periodically.

{Action: DMA, DTP, GCC, and CBMWTFs & DRD&PR}

The meeting came to an end.

[Signature]
For Chairperson

[Signature]
7/11/24

Copy to:

The Additional Chief Environmental Engineer,
Tamil Nadu Pollution Control Board,
(Hazardous Waste Management & law section)



TAMIL NADU POLLUTION CONTROL BOARD



From

Thiru. R. Kannan, M.Tech.,
Member Secretary,
Tamilnadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai – 600032.

To

1. The Director,
Directorate of Municipal Administration,
Urban Administrative Building Society,
Raja Annamalaipuram, MRC Nagar,
Chennai – 600 028.
cma.tncma@nic.in
2. The Commissioner,
Greater Chennai Corporation,
Ripon Building,
Chennai – 600 003.
commissioner@chennaicorporation.gov.in
3. The Director,
Directorate of Town Panchayats,
7th & 8th Floor,
Urban Administrative Building Society,
Raja Annamalaipuram, MRC Nagar
Chennai – 600 028.
dtp.tn@nic.in
4. The Commissioner,
Commissionerate of Rural Development
and Panchayat Raj,
Panagal Building, 4th and 5th floor,
Jeenis Road, Saidapet,
Chennai-600015
drd@tn.nic.in

Lr. No. T3/TNPCB/F.023749/NGT/BMW/2022, Dated: 13.12.2024

Sir/Madam,

Sub: TNPCB – Compliance of the provisions of Solid Waste Management, 2016 & Bio-Medical Waste Management, 2016 – Orders of the Hon'ble NGT in O.A. No. 26 of 2021-Domestic hazardous waste segregation and disposal-Duties of the local Authorities- Directions issued under section 5 of E(P) Act, 1986 on 12.12.2022- Meeting held on 29.11.2024 at 3:00 PM at Corporate Office, TNPCB, Guindy-Minutes of the meeting communicated-Reg.

Ref: 1.Proc. No. T1/TNPCB/SWM & BMWM/F.028409/2022, dt: 12.12.2022
2.Lr.No.T3/TNPCB/F.023749/NGT/BMW/2022-1, dt: 26.11.2024
3. Minutes of the meeting held on 28.11.2024 (Copy enclosed)

I invite kind attention to the reference 1st cited, wherein certain directions under section 5 of E(P) Act, 1986 were issued to all the local bodies regarding compliance with the provisions of the Bio Medical Waste (Management) Rules 2016 and Solid Waste Management Rules, 2016 as amended with respect to the "Domestic Hazardous Waste" along with an action taken report to the Board. However, no action taken report has been received so far.

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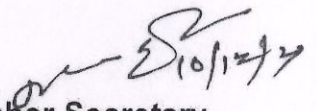
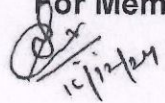
In this regard, a meeting was convened on 29.11.2024 at 6th Floor, Conference Hall, Corporate Office, TNPCB, Guindy with local bodies and Common Bio Medical Waste Treatment Facilities regarding issues related to Domestic Hazardous Waste Management (O.A. 26 of 2021) in the State and status of compliance of the directions dated 12.12.2022.

Based on the above, the minutes of the meeting held on 29.11.2024 along with the contact details of the Hazardous Waste Disposal Facilities (TSDFs), Common Bio Medical Waste Treatment Facilities and registered E-waste recyclers are enclosed herewith vide Annexures I, II & III for kind information.

Also, all the local bodies are requested to comply with the directions dated 12.12.2022 and to furnish the action taken report on the minutes of the meeting held on 29.11.2024 to the Board within **three months**.

This is submitted for kind information and necessary action.

Encl: as above


For Member Secretary


Copy to

1. All the CBMWTFs (List enclosed) - **for necessary action**
2. All the Common TSDFs (List enclosed) - **for necessary action**
3. All the E-waste Recyclers (List enclosed) - **for necessary action**

Copy submitted to

1. The Additional Chief Secretary to Government,
Municipal Administration & Water Supply Department,
Secretariat, Chennai- **for necessary action**
2. The Principal Secretary to Government
Environment, Climate Change and Forests Department
Secretariat, Chennai.

**BEFORE THE HON'BLE
NATIONAL GREEN
TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Original Application No.26 of 2021

IN THE MATTER OF:
Tribunal on its own motion Suo Motu
based on the news item in The New
Indian Express Newspaper Dt. 23.01.2021,
"Biomedical waste dumped near Chennai's
Thiruneermalai Lake not removed even after a
week"

With

The Chief Secretary to
Govt. of Tamil Nadu,
And &ors.

.....Respondents

**REPORT FILED ON BEHALF OF
THE FIFTH RESPONDENT- TAMIL
NADU POLLUTION CONTROL
BOARD.**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date:11.01.2025

Date of Hearing on:18.02.2025